



**Central Administrative Tribunal
 Principal Bench, New Delhi**

OA No.2716/2019

M.A. No.1583/2020
 MA No.3723/2019

This the 24th day of September, 2020

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)
 Hon'ble Mr. Mohd. Jamshed, Member (A)**

Sonia Kumavat (Aged about 30 years)
 D/o Shri Hanuman Prasad
 R/o 712/1, Gali No.1 RZF
 Raj Nagar Part 2, Palam
 New Delhi – 110 077.Applicant

(By Advocate: Shri Amit Chawla)

VERSUS

1. The Chairman
 Delhi Subordinate Services Selection Board
 Govt. of NCT of Delhi
 FC-18, Institutional Area
 Karkardooma, Delhi – 110 032.
2. The Secretary
 Delhi Subordinate Services Selection Board
 Govt. of NCT of Delhi
 FC-18, Institutional Area
 Karkardooma, Delhi – 110 032.
3. The Director of Education
 Directorate of Education
 Govt. of NCT of Delhi
 Old Secretariat Building
 Estt. IV Branch, Delhi.
4. Arun Kumari
 H. No.20, Village Koka, Post Ahri
 Distt. Jhajjar, Haryana.
5. Anjali Tiwari
 C/o MK Tewari
 Sidhi Vinayak House



Near Forest Office, Gas Godam Road
 Kusumkhera, Haldwani, Nainital

6. Shaista
 143, Village Bilang, Tehsil Kaman
 Bharatpur, Rajasthan. ...Respondents

(By Advocate: Ms. Esha Mazumdar, counsel for official respondent.

Shri Ajesh Luthra, counsel for Private respondents.)

ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (J):

At the outset, learned counsel for the applicant submits that the OA has become infructuous inasmuch as during pendency of the OA, the grievances of the applicant have been redressed.

2. In view of the aforesaid, the OA is disposed of as having become infructuous. Pending MAs also stand disposed of. No costs.

(Mohd. Jamshed)
Member (A)

(R.N. Singh)
Member (J)

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